

Refund Claimed?
<input type="checkbox"/> Yes
<input type="checkbox"/> No

Department of Trade and Taxes
Government of NCT of Delhi

Original / Revised If revised -----
i) Date of filing original return _____
ii) Acknowledgement/ Receipt No. _____
iii) Date of discovery of mistake or error _____
iv) Attach a note explaining the revisions

Form DVAT 17

[See Rule 28]

**Composition Tax Return Form under the
Delhi Value Added Tax Act, 2004**

TIN Tax Period From ----- To----- (dd/mm/yy)

- Name of the Dealer
- Address of the Dealer
- Total Sales in period.....
- Composition rate of tax.....
- Output Tax
- Add : Interest
- Add : Penalty
- Tax Paid
- Tax Deducted at Source (TDS)
(Attached _____ no. of original TDS certificates)
- Total payable / refundable (5+6+7-8-9).....

11. Details of payment of tax (Attach proof of payment)

S. No.	Date of deposit	Challan No.	Name of Bank and Branch	Amount

13. Verification

I/We _____ hereby solemnly affirm and declare that the information given in this form and attachments (if any) is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

Signature of authorised signatory _____
 Name _____
 Designation/Status _____
 Place _____
 Date _____ / _____ / _____
 dd / mm / yyyy

Substituted vide notification no. F.3(22)/Fin.(T&E)/2006-07/dsft/344-353 dated 07.09.2006 w.e.f. 07.09.2006.